

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 27/59/14

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
13.12.2017**

**NAME OF THE COMPANY: Sh. Harleen Kaur Sethi & Ors. V/s. M/s.
Veekay Autoparts Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 59

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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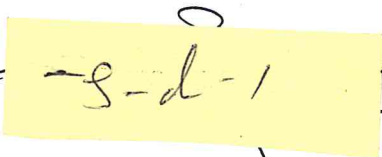
For the Petitioner (s) : Ms. Priyanka Raj, Advocate

For the Respondent (s) : Mr. Animesh Gaba, Advocate

ORDER

A request for adjournment is being made by the Counsel for the Petitioner on the grounds of personal difficulty of Counsel. Consent has been taken from the Ld. Counsel for the Respondent and he has no objection to the same.

In view of the same, adjourned to 13th March, 2018.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)